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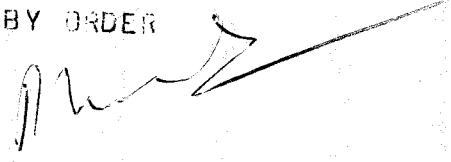
DA NO

2310/94

DA has been disposed of By Hon'ble Chairman  
and Hon'ble Mr. S.P.Biswas, Member (A),

on 2.12.96

BY ORDER

  
COURT OFFICER/COURT-I

Central Administrative Tribunal  
Principal Bench, New Delhi.

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OA-2310/94

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 2nd day of December, 1996.

Shri Baisakhi Ram,  
S/o Shri Khurra Ram,  
House No. E-70, Siddhartha Basti,  
P. O. Jungpura,  
New Delhi.

.... Applicant

(through Shri Mahesh Srivastava - None present)

versus

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Northern Railway,  
Paharganj,  
New Delhi.
3. Sub-Div. Personnel Officer,  
Northern Railway,  
DRM Office,  
Paharganj,  
New Delhi.

.... Respondents

(through Shri K.K. Patel, advocate)

The application having been heard on 02.12.1996 the  
Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair (J), Chairman

Applicant challenges Annexure-A order by which  
his request for stepping up of pay was rejected. The  
impugned order is cryptic and reveals no reason in support  
thereof. Learned Standing Counsel appearing for respondents  
inspite of his best efforts could not sustain the order.  
We quash the same and direct first respondent to pass a

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speaking order with reference to the facts of the case and the rules governing the same. This will be done within four months from today.

With the aforesaid directions, we dispose of the original application. No costs.

Dated, the 2nd day of December, 1996.

  
(S. P. Biswas)

Member (A)

(Chettur Sankaran Nair (J))  
Chairman

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